

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.180/MP/2022

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NLDC for the financial year 2019-20.

Petitioner : National Load Despatch Centre (NLDC)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Ors.

Petition No.198/MP/2022

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NRLDC for the financial year 2019-20.

Petitioner : Northern Regional Load Despatch Centre (NRLDC)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Ors.

Petition No.200/MP/2022

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for WRLDC for the financial year 2019-20.

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondents : Maharashtra State Electricity Distribution Co. Ltd. and Ors.

Petition No.232/MP/2022

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for SRLDC for the financial year 2019-20.

Petitioner : Southern Regional Load Despatch Centre (SRLDC)



Respondents : AP TRANSCO and Ors.

Petition No.199/MP/2022

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for ERLDC for the financial year 2019-20.

Petitioner : Eastern Regional Load Despatch Centre (ERLDC)

Respondents : Bihar State Power Holding Co. Ltd. and Ors.

Petition No.239/MP/2022

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NERLDC for the financial year 2019-20.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Assam Power Distribution Co. Ltd. and Ors.

Petition No.244/MP/2022

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NLDC for the financial year 2020-21.

Petitioner : National Load Despatch Centre (NLDC)

Respondents : Assam Power Distribution Co. Ltd. and Ors.

Petition No.214/MP/2022

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NRLDC for the financial year 2020-21.

Petitioner : Northern Regional Load Despatch Centre (NRLDC)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Ors.



Petition No.238/MP/2022

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for WRLDC for the financial year 2020-21.

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondents : Maharashtra State Electricity Distribution Co. Ltd. and Ors.

Petition No.231/MP/2022

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for SRLDC for the financial year 2020-21.

Petitioner : Southern Regional Load Despatch Centre (SRLDC)

Respondents : AP TRANSCO and Ors.

Petition No.236/MP/2022

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for ERLDC for the financial year 2020-21.

Petitioner : Eastern Regional Load Despatch Centre (ERLDC)

Respondents : Bihar State Power Holding Co. Ltd. and Ors.

Petition No.237/MP/2022

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NERLDC for the financial year 2020-21.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Assam Power Distribution Co. Ltd. and Ors.

Date of Hearing : 21.2.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri M. K. Agarwal, NLDC, POSOCO
Ms. Himani Dutta, NERLDC
Shri Venkateshan. M, SRLDC
Shri Hemant Kumar Meena, WRLDC
Shri Manas Das, ERLDC
Shri Ganejdra Sinh Vasaga, NRLDC
Shri Sunil Kumar Agarwal, NRLDC
Shri Prashant Garg, NRLDC
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL

Record of Proceedings

The representative of the Petitioners submitted that the present Petitions have been filed for approval of the Performance Linked Incentives for the Petitioners for the financial years 2019-20 and 2020-21. He further submitted that Petitioners have already furnished all requisite details as called for vide Record of Proceedings for the hearing dated 22.11.2022. The representative of the Petitioners added that as such no reply or response has been received from the Respondents in these matters.

2. None was present on behalf of the Respondents despite notice. As a last chance, the Commission permitted the Respondents to file their reply, if any, to the Petition within two weeks after serving copy of the same to the Petitioner, who may file its rejoinder within one week thereafter.

3. The Commission directed the Petitioner in Petition No. 237/MP/2022 to submit on affidavit within two weeks Weblinks for KPI A-5 and KPI A6-3 as per clause 7.1(e) and clause 8.3(c) of the Detailed Procedure for calculation of Key Performance Indicator.

4. Subject to the above, the Commission reserved the order in these matters.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**